

HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171001.

No.HHC/VIG/GEN/STAT/93-VI 3895,

Dated: Shimla the 24th February, 2016.

From

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The Registrar (Vigilance),
High Court of Himachal Pradesh,
Shimla – 171001.

To

All the Judicial Officers in
Himachal Pradesh .

Subject: Instructions qua expeditious disposal of cases concerning under trial prisoners and offences against women, children, differently-abled persons, Senior Citizens, marginalized sections of society, cases of Juveniles, Prevention of Corruption Act and cases more than five years old.

Sir,

As you are aware, various instructions towards the expeditious disposal of cases concerning under trial prisoners, offences against women, children, differently-abled persons, Senior Citizens, marginalized sections of society, cases of Juveniles, Prevention of Corruption Act Cases and cases more than five years old, have been issued from time to time, yet a considerable number of cases of such categories is still pending in the Subordinate Courts in Himachal Pradesh.

Therefore, I have been directed to request you to dispose of cases which more than five years old cases as on 01.01.2016 by 30.06.2016 as well ensure expeditious disposal of the cases of above mentioned categories and submit your compliance report to this Registry by 15.07.2016.

This may be treated as **“MOST URGENT”** and followed in letter and spirit

Yours faithfully,


(Arvind Malhotra)

3896-901 Registrar (Vigilance)

Endst.No.HHC/VIG/GEN/STAT/93-VI Dated: Shimla the 24th February, 2016.

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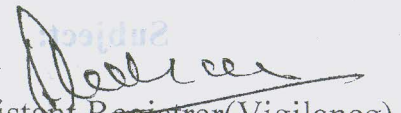
- 25
1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice;
 2. All the Additional Registrars/Deputy Registrars;

Contd....P/2..

Dated: Shimla the 24th February, 2016.

3. All the Secretaries/Private Secretaries to the Hon'ble Judges;
4. The Secretary/Pvt. Secretary to the Registrar General /Registrar (Judicial)/Registrar(Vig.)/Registrar(Rules)/Registrar(Admn.)/Registrar(Estt.) and C.P.C.
5. The Section Officer(Computer), H.P.High Court, Shimla with the request to upload the aforesaid instruction on the official website.
6. Guard file.

Instructions for expeditious disposal of cases concerning under trial prisoners and offences against women, children, differently-abled persons, Senior Citizens, marginalized sections of society, cases of juveniles, Prevention of Corruption Act and cases more than five years old.


Assistant Registrar (Vigilance)

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